

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 25.11.2010**

The Meeting No. 35/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.11.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 32/AM11 held on 04.11.2010, NC Meeting No. 33/AM11 held on 11.11.2010 and NC Meeting No.34/AM11 held on 18.11.2010 were ratified. The Agenda for individual cases for Meeting No. 35/AM11 dated 25.11.2010 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Case No.:6/26/84-ALC3/2010	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:35/84-ALC3/2010 25.11.2010	Status : Approved
HQ File :01/84/050/00167/AM11/	RLA File :02/24/040/00105/AM11/	Lic.No/Date:0210147913 15.09.2010	

Decision: The Committee considered the case as per agenda and observed that firm have not given CAD, CAM and size-wise calculation etc. Further, they have also not given justification for use of 2<sup>nd</sup> import item in the export product, hence, Committee decided to disallow the same. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Coverall Fire Master	3225 Pcs	CC 1376 - 100% combed cotton finished fabric, GSM-220+/-5%, width- 58"/59"	@ 4.05 Sq mtrs./Pc(Taking cue from SION, J-166)
			CC 1133 - 100% combed cotton finished fabric, GSM-180+/-5%, width- 58"/59"	Not allowed
			Reflective Tape silver sew on 50 MM	Net to net + 1% wastage

Cap 6S 24 wenaas anti copper, metal stud buttons No.42462	Net to net + 1% wastage
Spring 6S, anti copper, metal stud buttons No12290W	Net to net + 1% wastage
Stud 6S, wenaas anti copper, metal stud buttons No15290W	Net to net + 1% wastage
Rivet - 6S, wenaas anti copper, metal stud buttons No15290W	Net to net + 1% wastage
Zipper 1, YKK, RGMC-5 Anti ND-B SLSB-B	Net to net + 1% wastage
Zipper 2, YKK, RGC-56	Net to net + 1% wastage

The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

2			25.11.2010	
	HQ File :01/84/050/00176/AM11/	RLA File :05/24/040/00226/AM11/	Lic.No/Date:0510273386 22.09.2010	Defer Date: 23.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in similar export/item detail of M/s Gaurav International, New Delhi, DC (MSME) have sought some information/details, which are still awaited. It was therefore decided to defer the case for re-listing on 23.12.2010.			

3	<b>Case No.:4/27/84-ALC3/2010</b>	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:35/84-ALC3/2010 25.11.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00177/AM11/	RLA File :04/24/040/00170/AM11/	Lic.No/Date:0410117418 23.09.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to reply the DC (MSME) letter dated 12.11.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

4	Case No.:2/28/84-ALC3/2010	Party Name:VIRAJ SYNTEX (P) LTD.	Meet No/Date:31/84-ALC3/2010 25.11.2010	Status: <b>Approved</b>																
	HQ File :01/84/050/00180/AM11/	RLA File :06/24/040/00034/AM11/	Lic.No/Date:0610019204 29.09.2010																	
<p>Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -</p> <table> <tr> <th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th><th>Qty. to be accounted for in the export item</th></tr> <tr> <td rowspan="3">Polyester Lanyards</td><td rowspan="3">35000 Pcs</td><td>Polyester Yarn</td><td>20028.750 Kgs. (with 5% wastage)</td><td>19075 Kgs.</td></tr> <tr> <td>Metallic Fittings</td><td>Net to net basis with accountability clause</td><td>Each type &amp; number of each metallic fitting to be accounted.</td></tr> <tr> <td>Heat Shrink Tube (sizes 40 mm dia and 104 mm dia)</td><td>20212.5 Mtrs.</td><td>20012 Mtrs.</td></tr> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>					Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item	Polyester Lanyards	35000 Pcs	Polyester Yarn	20028.750 Kgs. (with 5% wastage)	19075 Kgs.	Metallic Fittings	Net to net basis with accountability clause	Each type & number of each metallic fitting to be accounted.	Heat Shrink Tube (sizes 40 mm dia and 104 mm dia)	20212.5 Mtrs.	20012 Mtrs.
Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item																
Polyester Lanyards	35000 Pcs	Polyester Yarn	20028.750 Kgs. (with 5% wastage)	19075 Kgs.																
		Metallic Fittings	Net to net basis with accountability clause	Each type & number of each metallic fitting to be accounted.																
		Heat Shrink Tube (sizes 40 mm dia and 104 mm dia)	20212.5 Mtrs.	20012 Mtrs.																

5	<b>Case No.:1/31/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2010 25.11.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00212/AM11/	RLA File :05/23/040/00192/AM11/	Lic.No/Date:0510275208 19.10.2010	Defer Date: 23.12.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 23.12.2010.			

6	<b>Case No.:4/31/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2010 25.11.2010	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00215/AM11/	RLA File :05/23/040/00194/AM11/	Lic.No/Date:0510275358 20.10.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import @ 2.42 Sq mtrs./Pc as detailed below: -			
	Export Item	Export Qty.	Import item	Qty. allowed
	Ruffle ladies blouse made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10%	1300 Pcs	70% cotton 30% silk dyed woven fabric, GSM-38+/-10%	3146 Sq mtrs.

Style No. S5C494

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/35/84-ALC3/2010

Party Name:SRF LIMITED

Meet No/Date:35/84-ALC3/2010  
25.11.2010

Status: Approved

HQ File :01/84/050/00240/AM11/

RLA File :04/24/040/00181/AM11/

Lic.No/Date:0410118915  
16.11.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, A-1834 as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
Polyester Industrial yarn	600000 Kgs	Polyester (Pet) Chips	630000 Kgs (with 5% wastage)
		Spin finish	5040 Kgs (@ 0.0084 Kg/Kg)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/35/84-ALC3/2010

Party Name:MERIDIAN APPARELS  
LIMITED,

Meet No/Date:35/84-ALC3/2010  
25.11.2010

Status: Deferred

HQ File :01/84/050/00241/AM11/

RLA File :04/24/040/00219/AM11/

Lic.No/Date:0410118994  
19.11.2010

Defer Date:  
23.12.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that copy of application has not been received. It was therefore decided to defer the case for re-listing on 23.12.2010.

### **Manual agenda cases**

Case No.345	M/s A.S.Marimuthu, Rajapalayam
NC No.35/AM11	F.No.01/84/50/114/AM11/DES-V
Dated 25.11.2010	Ratification of input output norms in respect of Advance Authorization No.3510031035 dated 23.07.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that following information/documents have not been given by the firm: -

- (i) Copy of Supplier's recipe,
- (ii) Technical characteristics of all the chemicals,
- (ii) Actual requirement of each chemicals used weight by weight basis
- (iii) Last three years FOB value and their corresponding value of CIF of all chemicals to be used in this case.

In absence of the above, it is not possible to compute the requirement of inputs in this case. Hence, Committee decided to maintain status quo in this case.

Case No.346	M/s William goodacre & Sons India Pvt. Ltd., Allepey
NC No.35/AM11	F.No.01/84/50/101/AM11/DES-V
Dated 25.11.2010	Ratification of input output norms in respect of Advance Authorization No.1010039361 dated 07.07.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Item	Export	Import item	Qty.	Qty. to be accounted
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	Qty.		allowed	for in the export item
Polyethylene door mat with crumb rubber backing	470952 Kgs	Polyethylene floor covering, thickness-6 mm	62780 Kgs	60952.377 Kgs.
		Polyurethane binder (100% solid container)	31194 Kgs	29708.640 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.347	M/s Subbarow Apparels, Chennai
NC No.35/AM11	F.No.01/84/50/231/AM09/DES-V
Dated 25.11.2010	Ratification of input output norms in respect of Advance Authorization No.0410097618 dated 29.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import @ 1.05 Sq mtrs./Pc based on CAD submitted as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
Mens boxer shorts made of 100% cotton yarn dyed fabric, GSM-100+/-10%	200000 Pcs	100% cotton yarn dyed fabric, GSM-100+/-10%	210000 Sq mtrs.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.348	M/s Viraj Syntex Pvt. Ltd., Kanpur
NC No.35/AM11	F.No.01/84/50/283/AM10/DES-V

Dated 25.11.2010	Ratification of input output norms in respect of Advance Authorization No.0610017134 dated 29.01.2010.
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Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
Polyester Lanyards	35000 Pcs	Polyester Yarn	11943.750 Kgs. (with 5% wastage)	11375 Kgs.
		Metallic Fittings	Net to net basis with accountability clause	Each type & number of each metallic fitting to be accounted.
		Heat Shrink Tube (sizes 40 mm dia and 104 mm dia)	19293.750 Mtrs.	19102 Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.349	M/s Kan Kan Overseas Pvt. Ltd., Noida
NC No.35/AM11	F.No.01/84/50/187/AM06/DES-V
Dated 25.11.2010	Ratification of input output norms in respect of Advance Authorization No.0510159376 dated 08.06.2005.

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm and observed. As per detail submitted, width of the fabric is 58” and GSM is 105+/-10% in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that 5% wastage is adequate in this case in view of specific design of all the six export item in this case. Therefore Committee decided to ratify the advance authorization issued in this case by allowing total fabric 281895 Sq Mtrs. for all the six export item. Firm have to account for 268472 Sq Mtrs. in the export item.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.350	M/s Pioneer Calicos Pvt. Ltd., Pune
NC No.35/AM11	F.No.01/84/162/296/AM10/DES-V
Dated 25.11.2010	Ratification of input output norms in respect of Advance Authorization No.3110039450 dated 31.07.2009.

Decision: The Committee considered the case as per agenda and observed that case is under consideration of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 23.12.2010.

Case No.351	M/s Mota Trading Pvt., Ltd., Mumbai
NC No.35/AM11	F.No.01/84/162/363/AM11/DES-V
Dated 25.11.2010	Clarification regarding use of Lacquer/top coat, varnish & paints lacquer based paints for use as special lacquer for brush in finished leather.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have sought clarification with respect to use of Lacquer/top coat, Varnish & Paints Lacquer based paints for use as special lacquer for brush in finished leather. The Committee observed that the description of import item at S.No. 41 under SION, G-7 (**export item -Finished Leather from Hide of Cow / Buffalo**) is as under: -

**‘Special Lacquer for Brush off/ Two tone’**

The Committee felt that Lacquer/top coat, Varnish & Paints Lacquer based paints are same category and are used as general coating Agents in the finished leather. Therefore, Committee felt that (i) Lacquer/top coat, varnish & paints and (ii) lacquer based paints are used as special lacquer for brush off/ Two tone’ processes in finishing leather and are covered in import item S.No. 41 under SION, G-7.

This may be informed to Customs & Applicant firm.

Case No.352	M/s Kanak Exim, Chennai
NC No.35/AM11	F.No.01/84/162/372/AM11/DES-V
Dated 25.11.2010	Clarification regarding import of sodium formaldehyde sulfoxylate as reducing agent under DFIA issued against,

SION, G-7 of leather exports.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that specific import S.No. of item of import at SION, G-7 for which Sodium Formaldehyde Sulfoxylate as reducing agent has not been mentioned . It was decided to defer the case for re-listing on 02.12.2010.

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